

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).19202/2010

LALJI SINGH & ORS. Petitioner(s)

VERSUS

STATE OF U.P.& ORS. Respondent(s)

(With office report)

WITH

SLP(C) NO.19349/2012
SLP(C) NO.19351/2012
SLP(C) NO.19352/2012
SLP(C) NO.35891-35893/2009
SLP(C) NO.25712/2012

Date: 28/02/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr Ajay K Yadav, Adv.
Mr. K.V.Mohan, Adv.
Mr Abhimanyu Singh, Adv.
Mr C.D.Singh, Adv.
Mr Kuldeep Yadav, Adv.
Mr Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Chandra Prakash Pandey, Adv.

UPON hearing counsel the Court made the following

O R D E R

SLP(C) NO.19349/2012

Both respondents are reported to be duly served through post but none appeared nor any steps taken on their behalf.

However, further necessary orders would be passed as and when other connected matters would become ready.

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Item No.2

SLP(C) NO.19351, 25712 of 2012

Service report from the concerned District Court as well as status of dasti is awaited.

SLP(C) NO.19352/2012

Dasti in respect of respondent Nos. 1 and 4 is awaited.

Respondent Nos. 2,3,5 and 6 are reported to be duly served through post but none appeared nor any steps taken on their behalf.

SLP(C) NO.19202/2010

It appears that notice of alternative arrangement has been issued to respondent Nos. 1 to 7 and the same is awaited.

Remaining respondent Nos. 8 to 15 are reported to be duly served

but none appeared nor any steps taken on their behalf.

SLP(C) NO.35891-35893/2009

As per order passed by the ld. Registrar Court no.2 on 10.1.2013, notice was ordered to be issued to unserved respondents and the same appears to be awaited, as reflected from the office report.

Registry to submit clear, specific report as regards the status of all the respondents so as to facilitate this Court to pass further necessary orders.

List again on 4.4.2013.

		(M.A.SAYEED)	
		REGISTRAR	

hj